

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/6937/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Imtiaz Ali,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the 20th December, 2021.

Sub:- **Winter vacation.**

Ref:- Your letter No. DJG/7074 Dated at Goalpara the 18th December, 2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for availing the **winter vacation from 24.12.2021 to 31.12.2021 along with headquarter leave permission, with official vehicle, at own cost, from the evening of 23.12.2021 till the morning of 03.01.2022**, has been granted. The Civil Judge & Asstt. Sessions Judge, Goalpara and in her absence the CJM, Goalpara and in her absence the Additional CJM, Goalpara and in her absence the SDJM(S), Goalpara and in her absence the JMFC, Goalpara shall remain in charge of the Court and office of the District & Sessions Judge, during your absence.

Yours faithfully,

Sd/

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/ 6939-6940 /A, dated , 20-12-2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

Sd/ 20/12/21
JT.REGISTRAR (VIGILANCE)